possibility of Indian assistance in establishing the nucleus of medical college and in establishing small scale industries.

(b) and (c) The projects to be undertaken and the quantum of assistance would be decided after the experts make their reports.

11 A.M.

STATEMENT RE UNSTARRED QUESTION NO. 388 ANSWERED ON THE 31ST AUGUST, 1965

RETURN OF DR. SAIFUDDIN, CHANCELLOR OF THE ALIGARH UNIVERSITY, TO INDIA FROM PAKISTAN

THE MINISTER OF EXTERNAL AFFAIRS (SARDAR SWARAN SINGH): On the 31st August, 1965, in answer to Unstarred Question No. 388 by Shri A. D. Mani, a written reply had been given that Dr. Saifuddin, Chancellor, Aligarh University had not returned to India from Pakistan. Further enquiries since then have revealed that Dr. Saifuddin returned to India on 8th August, 1965.

It was also mentioned in the written reply that Dr. Saifuddin attended a party at Karachi in honour of the Nawab of Junagarh. It has now been confirmed that the party at Karachi in April, 1965, was in honour of Dr. Saifuddin himself. The above statement is made so that the facts may be corrected accordingly.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED SEIZURE OF INDIAN CONSULATE
IN SUMATRA AND INDIANS' PROPERTY
IN JAVA IN INDONESIA

SHRI DEVI SINGH (Rajasthan): Sir, I want to call the attention of the

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Minister of External Affairs to the reported seizure of the Indian Consulate in Sumatra and Indians' property in West Java in Indonesia.

THE MINISTER OF EXTERNAL AFFAIRS (SARDAR **SWARAN** SINCH) The Government of India have learnt with great regret that, on the morning of 13th September, 1965, the North Sumatra Youth Front staged a big demonstration at the Indian Consulate in Medan. Despite protests by the Consul, the demonstrators pulled down the Indian National Flag from the Consulate building and replaced it with the Indonesian national The demonstrators also pulled down the Indian national emblem and name plate on the Consulate, and carried them away along with two book shelves containing library books. They tried to take away the portrait of the Indian President, but were prevented from doing so by the Consul.

Earlier the Consul had written the Governor of North Sumatra to provide all protection to both the personnel and property of the Consulate. The police on duty however did nothing to prevent the demonstrators. It is clear, beyond doubt, that the Indonesian Government could not discharge its international obligation of giving protection to foreign missions stationed in Indonesian territory. The Consul has reported that he was seeking an appointment with the Governor of North Sumatra. Our Ambassador in Jakarta has lodged a protest with the Indonesian Foreign Office.

Labels reading "Under the protection of the Indonesian Government" have been pasted by the police on all Indian shops and houses in Jakarta. According to the police, this action was taken to protect the property and to prevent any untoward incidents. The Indian merchants were also told that although the property belonged to them, they would not be able to sell their houses and ships or transfer them. Our Ambassador is discussing this question with the members of the Indian community.

The Gandhi Memorial School in Jakarta which is owned and managed by Indians, has been taken over by the Indonesian National We have also seen a Press report of similar action against an Indian school ın Medan.

श्री देवी सिंह: माननीय सभापति महोदय, मैं श्रापके द्वारा विदेश मती जी का ध्यान इस स्रोर खीचना चाहता ह कि इन्डोनेशिया के पिछले दिनों के रवैये लेकर क्या हमारी सरकार इन्डोनेशिया को ग्रब भी ग्रपना मिल मानती है या ग्रब इसके विरुद्ध मानने लग गई है ? ग्रगर वह श्रब भी मित्र मानती है तो फिर क्या कारण है कि वे हमारे भारतीयों की प्रापर्टी पर भ्रधिकार करते जा रहे है चौर हमारे काउन्सलेट बिल्डिंग पर भी अधिकार कर लिया है ? भ्रगर मत्री जी यह समझते हैं कि वह भ्रब हमार मित्र नहीं रहे तो फिर हमारी सरकार इन्डोनेशिया में जो हमारे डिप्लोमेटम है उनकी, ग्रौर जो करीब 7 लाख भारतीय वहा बसते है उनकी सुरक्षा के लिए सिवाय प्रोटेस्ट नोट भेजने के कान्कीट कदम उठा रही है ?

सरदार स्वर्ण सिह : जितनी ये नार्र-गाइया हो रही है ये कोई दोस्ती की निशानी तो नही है, यह बान जाहिर है। इस पर क्या हम करे इसके मृताल्लिक जो श्रभी तक इसमें कार्यवाही की है उसके भ्रलावा भ्रौर की जायेगी कि वहा हमारे लोगो की सरक्षा कैसे हो या जो हमारी इम्बेमी है या हमारा काउन्सलेट हैं, उनके स्टाफ की वहा क्या भौर इम्दाद हो, या उसकी हिफाजत का क्या इतजाम हो। यह जाहिर है कि इन्टरनेशनल कस्टम, इन्टरनेशनल ला श्रौर डीसेन्सी के मताबिक उमी सरकार, जिस जगह कि हमारी इम्बेसी हो, के जिम्मे इसकी जिम्मेदारी होती है ग्रोर इस बात की फाफी

चर्चा है। बाकी, डिप्लोमेटिक, डिप्लोमेटिक कोर में, इण्डोनेशिया में, सभी को परेशानी है कि भ्रगर किसी एक देश की इम्बेसी से इस किस्म ना बर्ताव हो तो यह बहुत म्रच्छी बात नही है श्रौर इसके मताल्लिक उनके ही जिम्मे इसका बोझा है। वहा हम इस मामले मे क्या पर सफते है, यह जाहिर है, दूसरे देश मे तो उनकी अपनी जिम्मेदारी पर ही काम चल सकता है।

to a Matter of

श्री देवी सिह ग्रभी मती महोदय ने फर्भाया यह उनकी डीमेन्सी ह या उनकी जिम्मेदारी है। जब हम देख रहे है वह डीमेन्सी नहीं बरत रहे है तो फिर सरक र को भी कोई कदम उठाना चाहिए या उनको उन्ही के हव ले छोड़ दिया जये कि वे जा चाहे करे ।

सरदार स्वर्ण सिह . जी, यह बिल्क्र्य नहीं कि हम उन्हीं के हवाले छोड़ दे। श्राखिर इसके मताल्लिक मेरा खयाल है ि काफी उन पर इस बात का दबाव डाला जा सकता है, दूसरे देशो की तरफ से भी, कि इस तरह की कार्यवाही ठीर नहीं है।

SHRI S S MARISWAMY Sir, the activities as enumerat ed by the hon Minister are very provocative and insulting to our honour We have been making and dignity and sending these protest notes number of times, but no action has been taken so far by the Indonesian Government, but that ungrateful country is acting in a manner which is in Cr na's favour Is it not high time that we break off our diplomatic re lations with that country with a view to bringing Malaysia more closely to our side, a country which has taken the right step in the face of the Chinese threat? So if we take action, not only our prestige will rise in the South-eastern countries, but it will also bring to our side a number of countries whose help is absolutely essential now in view of the Chinese So I would request the

Government to take up enough courage now and immediately do this thing. This is the demand of the entire people, of this country. If we delay our action we will be very much lowered in the estimation of our sister countries and also this will give encouragement to such of those interests in India which are carrying on anti-Indian propaganda abroad. So I request the Government to act immediately.

SARDAR SWARAN SINGH: This is a speech, not a question.

SHRI LOKANATH MISRA (Orissa): Sir, may I know whether it is a fact that the property that has been nationalised only belongs to the Indian nationals, or do they belong also to people of Indian origin but who are already Indonesian nationals? That is the first question. Is the hon. Minister going to reply to it now or shall I put the other questions also?

AN HON. MEMBER: You ask your questions.

SHRI LOKANATH MISRA: The second point that I would like to ask is if the Indians have lost everything in Indonesia, if there is nothing else to be looked after by the Indian Ambassador, why is he still kept there? By keeping our Indian Ambassador there we are obliged to allow the Indonesian Ambassador to stay in India. If everything of our property been lost, if everything which longed to the Indian people in Indonesia has been nationalised, is there any job for the Indian Ambassador to be done, particularly after Indonesia has shown hostile attitude towards India?

SARDAR SWARAN SINGH: Sir, about the first part, I have not said that they have nationalised the property. I have explained the steps that they have taken. About the second part, it is true that one of the functions of an Indian Mission abroad is to render such assistance as might be required by persons of Indian nationa-

lity or Indian origin but it will not be quite correct to say that we establish our Missions abroad only in those countries where there are Indian communities.

SHRI G. MURAHARI: I would like to know from the Government whether, in view of the indignities that we have been suffering from in Indonesia, it is not fit on our part to close down the Embassy in Indonesia and withdraw our personnel. need not formally break off diplomatic relations but there is always the possibility that we can recall our diplomatic personnel from there because they are not being treated as diplomatic personnel but are being subjected to international rowdyism and it is shameful on our part to go on tolerating this kind of rowdyism. I would request the Government, least at this stage, to take certain concrete steps to end this indignity.

MR. CHAIRMAN: It is not a question.

SHRI G. MURAHARI: I would like to know from the Government . . .

MR. CHAIRMAN: There is nothing to know.

SHRI G. MURAHARI: I would like to know whether they are considering the question of the withdrawal of diplomatic personnel.

MR. CHAIRMAN: But there is nothing to know. You did not put any question.

SHRI G. MURAHARI: I have asked the concrete question whether Government is prepared to withdraw the diplomatic personnel from Indonesia.

SARDAR SWARAN SINGH: At the present moment, Sir, after very careful consideration, I have come to the conclusion that it will not be in our interest to do so.

4813

SHRI OM MEHTA: I would like to know whether it is a fact that the family members of our Embassy staff in Indonesia were forced to leave the country and were not allowed to bring in their luggage or things of daily use with them? What action Government contemplates to take in this regard?

SARDAR SWARAN SINGH: Sir, in the first place, it does not arise out of this present Call Attention Notice. It is a fact that the family members of certain staff of our Embassy left Indonesía and are on their way back.

SHRI A. D. MANI: May I ask the hon. Minister whether it is a fact that Mr. Jugran, Press Attache of our Embassy in Indonesia is under constant threat of bodily violence by Indonesian mobs and whether it is also not a fact that the Press Association of Indonesia passed a resolution asking for the immediate withdrawal of Mr. Jugran? Was there any assurance from the Government of Indonesia to the Government of India in regard to the protection of the person of Mr. Jugran?

SARDAR SWARAN SINGH: I would not like to make a statement about that individual case without checking up the facts but it is a fact that our Press Attache by name Mr. Jugran has undergone several difficulties and hardships and we I think, have already taken a decision to call him back.

شری مبدالغنی: کیا رزیر صاحب فرمائیں گے که جیسا انہوں نے فرمایا که اندونیشیا سے همارے ایمبیسی کے استان کے بچے آرھے هیں تو جب وهاں پر لاکھوں هندوستانی موجود هیں تو ان کو کیا خطرہ پیدا هو گیا هے که وہ واپس چلے آ رهے هیں ان لاکھوں کی پرواہ نه کرتے هوئے۔ ایسا کیوں هے ج

्रिशी भ्रव्युल गनी: क्या बजीर साहब फरमायेंगे कि जैसा उन्होंने फरमाया कि इंडोनेशिया से हमारे एम्बेसी के स्टाफ के बच्चे भ्रा रहे हैं तो जब वहां पर लाखों हिन्दुस्तानी मौजूद हैं तो इनको क्या खतरा पैदा हो गया है कि वह वापस चले भ्रा रहे हैं, इन लाखों की परवाह न करते हुए ऐसा क्यों है ?]

सरदार स्वर्ण सिंहः यह दूसरा ख्याल है जो कि बाकी कई सवालों का जवाब है।

SHRI MULKA GOVINDA REDDY: Sir, our Embassy personnel in Indonesia are very much restricted in Indonesia. I would like to know whether the Government of India have placed similar restrictions on the Indonesian Embassy personnel here who are actively doing some espionage work.

SARDAR SWARAN SINGH: I would not say, Sir, that there is any information that any espionage work is being done by any member of the Indonesian Mission here. Before we make such suggestions or insinuations, there must be some clear proof of it. Merely because other countries do not discharge their international obligations as they should we should not resort to making statements without proper verification.

SHRIMATI LALITHA (RAJA-GOPALAN): Is it not a fact that those who are on routine orders of transfer were disallowed to carry their baggages with them?

SARDAR SWARAN SINGH: I cannot answer this question. I have not got any information.

SHRI N. SRI RAMA REDDY (Madras): I would like to know whether in the opinion of the hon. Minister the life and property of Indians are safe in Indonesia? Of course, for property some danger seems to have come but if the life at least is not safe, would he think of giving assistance to

^{†[]} Hindi transliteration.

bring them back to India, at least such of those women and children who are now there?

SARDAR SWARAN SINGH: Sir, we should leave it to the persons who are living there to take these decisions themselves after taking into consideration everything. It will not be quite correct for us to generalise even though some of the incidents that may have taken place may appear to be very ugly.

SHRI AKBAR ALI KHAN (Andhra Pradesh): May I know the strength of the Indian population there and the corresponding Indonesian population in India? Is the Government considering some reciprocal arrangements between Indonesia and India?

SARDAR SWARAN SINGH: I have not got that information with me, the number of Indians in Indonesia and the number of Indonesians in India.

PAPERS LAID ON THE TABLE

- (i) ANNUAL REPORT (1963-64) ON THE ACTIVITIES OF THE COAL MINES LABOUR WELFARE ORGANISATION.
- (ii) Notification under the Kerala Shops and Commercial Estab-LISHMENTS ACT, 1960.
- (iii) GOVERNMENT RESOLUTION RE THE COFFEE PLANTATION INDUSTRY.

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI D. SANJIVAYYA): Sir, I beg to lay on the Table:

- (a) A copy of the Annual Report on the activities of the Coal Mines Labour Welfare Organisation for the year 1963-64 [Placed in Library. See No. LT-4921/65].
 - (b) A copy of Notification S.R.O. No. 181/64, dated the 8th May, 1964, under subsection (5) of section 34 of

- the Kerala Shops and Commercial Establishments, Act, 1960, issued by the Government of Kerala. [Placed in Library. See No. LT-4920/65].
- (c) A copy of the Ministry of Labour and Employment Resolution No. WB. 3 (14)/65, dated the 19th September, 1965, regarding the acceptance by Government of the recommendations made by the Central Wage Board for Coffee Plantation Industry. [Placed in Library. See No. LT-4919] 65].

MESSAGE FROM THE LOK SABHA

THE EMPLOYEES PROVIDENT FUND (AMENDMENT) BILL, 1965

SECRETARY: Sir, I have to report to the House the following Message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:

"In accordance with the provisions of Rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 20th September, 1965, agreed without any amendment to the Employees Provident Funds (Amendment) Bill, 1965, which was passed by Rajya Sabha at its sitting held on the 18th February, 1965."

THE PAYMENT OF BONUS BILL, 1965—continued.

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI D. SAN-JIVAYYA): Sir, I am grateful to the hon. Members who have participated in the discussions relating to the first reading of the Bonus Bill. As many as sixteen of them have spoken. Quite a large number of points have been raised during this discussion. It will be my endeavour to answer as many of them as possible.